

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI**

O.A. No. 368      T.A. No.

DATE OF DECISION 12.1.1987.

Shri Parupkar Singh Soni, Petitioner

In person.

Advocate for the Petitioner(s)

## Versus

Union of India and others Respondent

Ms. Rachna Joshi, Advocate for the Respondent(s)

**CORAM:**

**The Hon'ble Mr. Justice K.Madhava Reddy, Chairman**

**The Hon'ble Mr. Kaushal Kumar, Member.**

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether to be circulated to other Benches? No

(Kaushal Kumar)  
Member  
12.1.1987.

(K.Madhava Reddy)  
Chairman  
12.1.1987.

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 368/86.

(2 - 87)

Shri Parupkar Singh Soni

...

Applicant

Vs.

Union of India and others

...

Respondents

CORAM:

Shri Justice K.Madhava Reddy, Chairman.

Shri Kaushal Kumar, Member.

For applicant ...

In person.

For the respondents ...

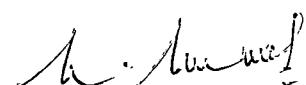
Ms. Rachna Joshi, counsel.

(Judgment of the Bench delivered by  
Shri Justice K.Madhava Reddy, Chairman).

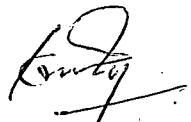
In this application under Section 19 of the Administrative Tribunals Act, 1985, the Applicant prays that the respondents be directed to give the applicant the grade of Rs.550-750 w.e.f. 1.1.1979 and the grade of Rs.700-900 w.e.f. 27.8.1980 with all the other consequential benefits attached and the arrears be paid and pension be adjusted accordingly. The applicant retired from service on 31st December, 1980. This petition is filed on 8.5.1986. In view of Section 21 of the Administrative Tribunals Act, 1985, the grievance which of the applicant/is in respect of a matter which had concluded more than 3 years prior to the date of the constitution of the Tribunal is not within the purview of this Tribunal. The applicant, however, states that he made a representation in the year 1985 in respect of this claim but he had not received any communication from the respondents disposing off that representation. But it appears that the respondents have not entertained his claim at all. His representation appears to have



been addressed to an authority who was not competent authority in this regard. This petition is, therefore, hopelessly barred by time. This petition is in respect of a grievance which arose more than 6 years before the Appointed Day, i.e. 1.11.1985. The Tribunal can neither entertain the petition nor can it condone the delay in filing such a petition. Therefore, the petition is dismissed as time-barred.



(Kaushal Kumar)  
Member  
12.1.1987.



(K. Madhava Reddy)  
Chairman  
12.1.1987.